

(M)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A.No.2534/2004  
M.A.No.2104/2004

Friday, this the 15<sup>th</sup> day of October 2004

**Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)**

1. Trilok Singh  
India govt. Mint Noida  
D-2, Sector-1, NOIDA
2. Surjee  
IGM Noida  
D-2 Sector-1, NOIDA
3. Govind Ballav  
IGM Noida  
D-2, Sector-1, NOIDA
4. Brij Mohan  
IGM Noida  
D-2 Sector-1, NOIDA

..Applicants

(By Advocate: Shri S.C.Soren)

Versus

1. Union of India  
Ministry of Finance  
Dept. Of Economic  
Affairs (Coin & Currency)  
North Block, New Delhi  
Through its Secretary
2. India Govt. Mint  
D-2, Sector-1, Noida  
Through its General Manager

..Respondents

**ORDER (ORAL)**

***Justice V.S. Aggarwal:***

**MA-2104/2004**

MA-2104/2004 is allowed subject to just exceptions. Filing of a joint application is permitted.

**OA-2534/2004**

By virtue of the present application, the applicants seek for placement in different scales and to direct the respondents to furnish the suitably revised recruitment rules with respect to canteen staff.

*(Signature)*

(2)

2. In this regard, it is contended that the applicants have repeatedly been representing the respondents but the respondents as yet have taken no decision.
3. Keeping in view this fact, it is directed that respondent No.2 – India Govt. Mint, Noida – will consider the representation and pass an appropriate speaking order within six months of the receipt of a certified copy of the present order and communicate to the applicants.
4. OA is disposed of.

Seal  
( S. K. Naik )  
Member (A)

/sunil/

  
( V. S. Aggarwal )  
Chairman